

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 30/ND/2011
RT CP NO. 212/Chd/Hry/2017
And CA No. 168/2018 & 394/2018**

Ravi Gupta and Ors. ...Petitioners

Versus

D.R. Foods Ltd. & Ors. ...Respondents

Present: Mr. Saurabh Bajaj, Advocate for petitioners.
Mr. Rohit Goswani, Advocate for Mr. Amit Goel, Advocate for respondent Nos. 4 and 5.
Mr. Mast Ram, Practising Company Secretary for respondents Nos. 1 to 3.
Mr. J.P. Gupta, respondent No. 2 in person.
Mr. Sat Narain Gupta & Mr. Jai Narain Gupta, respondents No. 4 & 5 in person.

CA No. 168/2018

As per office report, reply has been filed by both sets of respondents – respondent Nos. 1 to 3 and respondent Nos. 4 & 5. The same be taken on record. The learned counsel for the petitioners seeks time to file correct copies of documents – Annexures P-1 and P-2 and also correct Memo of Parties in terms of Memo of Parties in the main petition. Let the compliance be made within two weeks with copy advance to the authorised representative/ Advocate for the respondents. List this application with the main petition.

CA No. 394/2018

This application be separated from the main file as we are of the view that this should be taken up after disposal of the main petition. By separating the record of this application, it be listed on 29.11.2018 with main CP No.30/ND/2011 / RT CP No.212/Chd/Hry/2017 and copy of this order be placed on record of the instant CA.

CP No. 30/ND/2011 / RT CP NO. 212/Chd/Hry/2017

List this petition for arguments on 29.11.2018. The learned counsel for the petitioners and authorised representative/advocate for the respondents submit that no request for adjournment shall be made.

Mr. Mast Ram, Practising Company Secretary submits that the company would not alienate its immovable assets during pendency of the petition without permission of this Tribunal. The undertaking is taken on record.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

September 25, 2018
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